

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
IB/691/ND/2023

IN THE MATTER OF:

Jampana Construction Private Limited	...	Applicant
Versus		
Nbcc (INDIA) Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Shriraja S, Adv. Arnav Khanna
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **08.05.2024**.

Sd/-
(Court Officer)